

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.6 - IA/582(AHM)2024
CP(IB)/47(AHM)2021

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Nikhil Prataprai Gandhi

.....Respondent

Order delivered on: 17/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Proxy Advocate for Mr. Maulik Nanavati, Adv.

For the Respondent

: Mr. Saurabh Soparkar, Sr. Advocate a.w.

Mr. Bijal Chatrapati, Adv. Mr. Siddhartha Sinha

i/b. J. Sagar Associates

ORDER

IA/582(AHM)2024

Proxy counsel appeared for the applicant.

This application is filed under Rule 11 of NLCT Rule, 2016.

On perusal of the application, it is found that the prayer made in this application is not on proper ground seeking modification in the order and not signed. Application is dismissed for defect and default.

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

CHITRA HANKARE
MEMBER (JUDICIAL)